

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-320/2005
OA-1914/2004

New Delhi this the 14th day of December, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Satish Kumar,
S/o Sh. Dhanvir Singh,
R/o Plot No.17/25, Gali No.5,
Sri Enclave, Pashali,
Prhalad Pur,
Bangar, Delhi.

.... Petitioner

(through Sh. M.K. Bhardwaj, Advocate)

Versus

Govt. of NCT & Ors. through

1. Sh. R. Narain Swamy,
Principal Secretary (Home)
Govt. of NCT of Delhi,
5th Floor, C-Wing,
Delhi Secretariat,
IP Estate, New Delhi.

2. Sh. R.P. Singh,
Director General(Prisons),
Central Jail Tihar,
New Delhi.

3. Sh. Gyender Srivastava,
Inspector General (Prisons)
Central jail Tihar,
New Delhi.

.... Respondents

(through Ms. Simran, proxy for Mrs. Avnish Ahlawat, Advocate)

Order (Oral)
Hon'ble Shri Shanker Raju, Member(J)

In the light of an order dated 8.12.2005 passed by the High Court of Delhi staying the operation of the Tribunal's order dated 21.4.2005 passed in OA-1914/2004, the present CP stands disposed of. However, liberty is

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accorded to the parties to revive it at an appropriate stage. Notices are discharged.

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)

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